## Annexure-3

## Name of the corporate debtor: Gwalior Polypipes Limited Date of commencement of liquidation: 10.07.2024 List of stakeholders as on: 08-11-2025

## (Version 3 dated 10-07-2025, pursuant to claims received up to 16-01-2024)

List of operational creditors (Government Dues)

(Amount in

							<del>,</del>												(Amount in ₹)			
S	l. 1	Department	Identificatio	Details of claim received				Details of claim admitted									Amount of		ount of claim	Amount of claim		Remarks, if any
N	lo.	n No.												of		any mutual		cted	under verification			
								ļ						cont		dues, that		3				
				Date of receipt Amount claimed			Amour	nt of claim admitted	Nature of	e of Amount Whether % sha			% share			may be set						
									claim	co	covered	lien /	in total	t claim		off						
									1			attachment	amount	ı		OII				İ		
												removed?	of									
										t pending			claims									
									1	disposal			admitte					i I				
													d									
F										L						*		x	П			
1		Employee Provident Fund		18-Oct-2024	₹	40,95,138	₹	40,95,138	unsecured	₹	-	-	0.81%	₹	-	<	-	<	-			
	(	Organization																				
2	. ]	Madhya Pradesh Industrial		8-Nov-2024	₹	23,69,050	₹	13,83,183	unsecured	₹	-	-	0.27%	₹	-	₹	-	₹	9,85,867			
	]	Development Corporation																				
		· · · · · · · · · · · · · · · · · · ·																		-		
3	. ]	Kota Electricity Sypply		24-Dec-2024	₹	4,79,293	₹	2,55,073	unsecured				0.05%						2,24,220			
		Limited				,,		,,											, , .			
		Z.IIII.eu																				
4	. (	Commercial Tax Office		16-Jan-2025	₹	10,72,81,256	₹	1,65,37,564	unsecured				3.27%						9,07,43,692			
-		Commercial Tax Office		10-3411-2023	`	10,72,01,230	`	1,03,37,304	unsecurea				3.2170						7,07,43,072			
H	,	Total			3	11,42,24,737	₹	1,74,63,442		3	₹		4.40%	N		₹	-	₹	9,19,53,779	₹	0	
		10141			`	11,42,24,737	`	1,74,03,442		`	`		4.40%	^					2,17,33,179		U	
											-			A								

Notes: These notes to be considered as an integral part of this sheet

<sup>1.</sup> The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to him by the claimant and based on the records and information provided by the

<sup>2.</sup> The list of stakeholders, as modified from time to time, shall be:(i). available for inspection by the persons who submitted proofs of claim;(ii). available for inspection by members, directors, and

<sup>3.</sup> The liquidator reserve her right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner as may be directed by the Adjudicating Authority.